फिर इस विषय को लंच के बाद ले लिया जाये।

अध्यक्ष महोदय : ऐसी परम्परा नहीं है कि अगर लीडर आफ दि हाउस मौजूद न हो, तो नो-कान्फिडेंस मोशन नहीं लिया जाता है। दूसरे सदस्यों ने अपने-नो कान्फिडेंस मोशन्ज वापिस ले लिये हैं।

श्री शिवचन्द्र झा : क्या प्रधान मंत्री इस अविश्वास-प्रस्ताव से घबरा गई है ? क्या मैं यह समझूं कि सारी सरकार इससे घबराई हुई है ?

MR. SPEAKER : The motion is before the House. I have called item No. 15 A and it will have to be dealt with.

श्री शिवचन्द्र झा : अध्यक्ष महोदय, इस समय हाउस में न तो लीडर है और न डिपुटी लीडर है। आप लीडर आफ दि हाउस को यहां बुला लीजिये। या इस विषय को लंच के बाद ले लीजिये।

MR. SPEAKER : I am not in a position to say. The motion is before the House. Let me know what I should do with it. There are no rules saying that I should ask certain ministers to come.

श्री शिवचन्द्र झा : आप लीडर आफ दि हाउस को बुला लीजिये।

अध्यक्ष महोदय : क्या उनके आने से इस बारे में फैसला हो जायेगा ? मैं उनको बुलाने के लिये तैयार हूं।

श्री शिवचन्द्र झा : इस समय सदन में बहुत से सदस्य नहीं हैं। आप लंच के बाद इस विषय को ले लीजिए।

SHRI RAM SEWAK YADAV (Bara Banki): He is not pressing.

MR. SPEAKER : If you want to press it, if you want a division on it, then I will put it to vote after lunch but if you wish to withdraw it then I think this is the best time to do it.

श्री शिवचन्द्र झा : मैं इसको विदड्रा नहीं करता हूं। मैं चाहता हूं कि इस पर वायस वोट ले लिया जाये।

MR. SPEAKER : I have to follow the procedure.

अध्यक्ष महोदय : वायस वोट का तो प्रोसीजर नहीं होता। अगर आप विदड्रा नहीं करते हैं, प्रेस करते हैं तो

I will have to count....

SHRI RAM SEWAK YADAV : He is not pressing.

MR. SPEAKER : He is not pressing it. I hope with the pleasure of the House it is withdrawn.

श्री शिवचन्द्र झा : नाट प्रेसिंग का मतलब विदड्रान कैसे हो गया ?

MR. SPEAKER : Shri Prakash Vir Shastri has withdrawn it; Shri Kachwai has withdrawn it.

Now we adjourn for lunch to re-assemble at 2.30 P.M.

13.31 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty-three minutes past Fourteen of the Clock.

[SHRI SHRI CHAND GOYAL *in the Chair*]

CENTRAL LABOUR LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL

MR. CHAIRMAN: Mr. Bhagwat Jha Azad.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): Sir, I beg to move..

SHRI SHIVA CHANDRA JHA (Madhubani): Point of order, Sir.

MR. CHAIRMAN : I have already called the Minister.

SHRI BHAGWAT JHA AZAD : Sir, I beg to move.

"That the Bill to provide for the extension of certain Labour Laws to the State of Jammu and Kashmir, be taken into consideration."

The Constitution of India applies to Jammu and Kashmir, with certain exceptions and modifications.

श्री शिवचन्द्र झा (मधुबनी) : सभापति महोदय, इस पर मेरा प्वाइन्ट आफ आर्डर है। पहले मेरी बात सुन लीजिये।...

MR. CHAIRMAN : You should have written to me earlier.

SHRI BHAGWAT JHA AZAD : ....as set out in the Constitution (Application of Jammu and Kashmir) Order 1954, as amended from time to time. (*Interruptions*) Under Article 370, provisions of the Constitution, which do not apply to the State of Jammu and Kashmir already....

श्री शिवचन्द्र झा : सभापति महोदय, मेरी आपत्ति इसी बिल पर है।

MR. CHAIRMAN : Have you given it in writing?

श्री शिवचन्द्र झा : सभापति महोदय, ऐसी बात नहीं है....

MR. CHAIRMAN : I have called the Minister and he is in the midst of his speech.

श्री शिवचन्द्र झा : सभापति महोदय, यह बिल इन्ट्रोडक्शन स्टेज पर है, कन्सीड्रेशन स्टेज पर नहीं है, इसलिए मैं इसको उठा सकता हूं।

MR. CHIRMAN : Mr. Jha, you are well aware and you have always been giving notice when you want to oppose a particular legislative measure. Since you have not done it....

श्री शिवचन्द्र झा : मैं इन्ट्रोडक्शन की बात नहीं कह रहा हूं, मैं तो कन्सीड्रेशन की बात कह रहा हूं, मुझे इस पर कांस्टीचुलेशन आपत्ति है।

सभापति महोदय : इस समय इस पर विचार नहीं हो सकता है। This item is being taken up for the first time.

श्री शिवचन्द्र झा : क्यों नहीं हो सकता है ? आप मुझे इस पर बोलने दीजिये।

MR. CHAIRMAN : You did not submit any note in writing that you wanted to oppose it.

SHRI BHAGWAT JHA AZAD : He can say it at the consideration stage.

श्री शिवचन्द्र झा : जब यह पेश हो जायगा, तब उस प्वाइन्ट का कोई मतलब नहीं रह जायगा।

MR. CHAIRMAN : I appreciate your difficulty. He has moved the Motion; he is making a speech; he is in the midst of his speech. You had not submitted a note in writing. I request that you may make your points when you get your turn.

श्री शिवचन्द्र झा : यह कांसीड्रेशन की स्टेज है, इसमें ऐसी आपत्ति उठाई जा सकती है।

MR. CHAIRMAN : You may make your point when you get your chance.

श्री भागवत झा आजाद : इस वक्त ऐसा कैसे हो सकता है, अपने प्वाइन्ट को ये अपनी स्पीच में कह दें।

सभापति महोदय : आप उस प्वाइन्ट को अपने भाषणों में कह दें।

SHRI BHAGWAT JHA AZAD: He can make a speech and deal with these points. He can oppose it.

MR. CHAIRMAN : The House can consider your point relating to constitution or any other matter. Now that the Minister has moved the motion and is in the midst of a speech, he should not be disturbed.

श्री शिवचन्द्र झा : यह कैसे हो सकता है ?

MR. CHAIRMAN: You did dot stand up. I called him to speak.

श्री शिवचन्द्र झा : पहले भी इस प्रकार के निर्णय हैं कि जब बिल को विचार के लिए लिया जाता है, उस समय कांस्टीचूशनल आपत्ति की बात रखो जा सकती है ।

समापति महोदय : आप पहले खड़े नहीं हुए । जब मैंने उनको बुला लिया और उनकी स्पीच शुरू हो गई, उसके बाद आप खड़े हुए ।

श्री शिवचन्द्र झा : जिस वक्त ये खड़े हुए मैं उसी वक्त खड़ा हो गया था । जीरो-आवर में खड़े होने का प्रश्न ही नहीं था, क्योंकि उस समय यह विषय ही नहीं था ।

SHRI BHAGWAT JHA AZAD: I am not yielding. I have made half of my speech. How can there be a point of order? I am in the midst of my speech.

श्री शिवचन्द्र झा : आप एक मिनट मुझे सुन लीजिए ।

MR. CHIARMAN: Mr. Jha, we will hear you at length when you get the chance. Now, please do not distrub him in the midst of his speech.

श्री शिवचन्द्र झा : सभापति महोदय, इसमें कुछ ऐसी बातें हैं, जिनको मैं 117 के मातहत उठाना चाहता हूं । आप सुन लीजिये, उसके बाद निर्णय दीजिए । जब कोई विषय आता है, तभी प्वाइन्ट आफ आर्डर उठाया जा सकता है । वह जायज है या नाजायज, उसके उठाये जाने के बाद ही उस पर निर्णय हो सकता है । इसमें फाइनेन्शल मेमोरेण्डम की बात है, राष्ट्रपति की रिकमन्डेशन की बात है, राष्ट्रपति की रिकमेन्डेशन इसमें नहीं है, चूंकि कन्सोलीडेटेड फण्ड से रुपया खर्च होगा, इसलिये वह बहुत जरूरी है । आप बतलाइये किस तारीख को रिकमेन्डेशन आई ?

MR. CHAIRMAN: Mr. Jha, he has already moved the motion. You may say at the consideration stage. I will give you more time.

SHRI BHAGWAT JHA AZAD: Under Art 370 provisions of the Constitution which do not apply to the State of Jammu and Kashmir already and are not relatable to matters for which the State has acceded to the Union of India can be made applicable to the State by order of the President made with the concurrence of the Government of Jammu and Kashmir. By the Constitution (Application to Jammu and Kashmir) Order 1954 as amened from time to time, the following entries in the concurrent list in the Seventh Schedule to the Constitution apply in relation to the State of Jammu and Kashmir:

Entry 22: Trade Unions, Industrial and Labour Disputes.

Entry 23: Social Security and Social Insurance, Employment and unemployment.

Entry 24: Welfare of labour, including conditions of work, provident fund, employers' liability, workmen's compensation, invalidity and old age pensions, and maternity benefits.

Entry 36: Factories.

The present Bill seeks to extend to Jammu and Kashmir 19 Central labour Acts which are relatable to the above entries. The concurrence of the State Government to the extension of these Acts has been obtained, and the State Government has also agreed that the Acts may be extended without any modification. The Mines Act, 19:2 and the Apprentices Act, 1961 have already been extended to the State of Jammu and Kashmir.

It has been decided to extend the 19 Acts referred to in the Schedule to the present Bill to Jammu and Kashmir in order to secure uniform application of the various labour laws to the whole of India. Although the State of Jammu and Kashmir has some labour laws on the statute-book, the

[Shri Bhagwat Jha Azad]

Central labour provide better benefits to workers than the corresponding State Acts. For example, the rate of compensation under the Central Workmen's Compensation Act is higher than the rate of compensation under the corresponding State Act, and it has also a wider coverage. Some of the Acts such as the Coal Mines Labour Welfare Fund Act, 1947, the Coal Mines Provident Fund and the Bonus Schemes Act, the Minimum Wages Act, the Employees' State Insurance Act, the Maternity Benefit Act and the Payment of Bonus Act are being introduced for the first time inasmuch as there are no corresponding Acts in force in the State.

The first two Acts provide for welfare of and grant of provident fund and attendance bonus to the colliery workers. The Minimum Wages Act will enable fixation of minimum wage for unorganised and agricultural labour. The Employees' State Insurance Act provides for certain benefits to the employees in cases of sickness, maternity and employment injury. The Maternity Benefit Act and the Workmen's Compensation Act will apply in cases where the Employees' State Insurance Act does not apply. The Payment of Bonus Act provides for payment of bonus in general to the industrial workers. The introduction of these Acts would thus confer valuable benefits on the workers in Jammu and Kashmir.

With these words, I commend the Bill for the consideration of the House.

MR. CHAIRMAN : Motion moved :

"That the Bill to provide for the extension of certain Central labour laws to the State of Jammu and Kashmir, be taken into consideration."

श्री शिवचन्द्र झा : अध्यक्ष महोदय, मंत्री महोदय ने हमारे सामने जो विधेयक रखा है उसके साथ साथ एक फाइनेंशियल मेमोरेंडम भी दिया गया है। उसमें साफ तौर पर कहा गया है :

"The extension of some of these Acts to that State will involve expenditure from the Consolidated Fund of India to the extent the Central Government is responsible for the administration of these Acts in the industrial establishments falling under the Central sphere."

उसमें दिखाया गया है कि कितना खर्चा कंसालिडेटेड फंड से होगा—पचास लाख के करीब होगा कंसालिडेटेड फंड से जो खर्चा होता है—यह पुरानी बात है, कभी उठाई गई थी—कि संविधान के आर्टिकिल 117 (3) के अन्तर्गत कंसिड्रेशन की स्टेज पर राष्ट्रपति की अनुमति चाहिए। वह रिकमेंडेशन कहां है ? जब तक वह रिकमेंडेशन नहीं आ जाती है तब तक इस विधेयक पर विचार नहीं हो सकता है।

MR. CHAIRMAN : For the hon. Member's information, I shall give the details. The recommendation received under articles 117 (1) and 117 (3) and 274 (1) of the Constitution was published in the Lok Sabha Bulletin Part II on 18th August, 1969 (*vide* para 1300). Then, a revised financial memorandum together with fresh recommendation of the President under article 117 (3) has also been obtained, and the revised financial memorandum has been circulated on 28th November, 1969. Fresh recommendation of the President has been published in the Lok Sabha Bulletin Part II on 13th December, 1969 (*Vide* para 1447). Therefore, all these requirements have been complied with.

श्री शिवचन्द्र झा : प्वाइन्ट आफ आर्डर हम लोगों के बिलों के लिये जो राष्ट्रपति की रिकमेंडेशन की जरूरत होती है उसमें पिछले सेशन में राष्ट्रपति की दी हुई रिकमेंडेशन जो होती है वह लैप्स कर जाती है और मौजूदा सेशन में फिर से उनकी रिकमेंडेशन लेनी पड़ती है। इसलिये मैं जानना चाहता हूं क्या इस सेशन में राष्ट्रपति की रिकमेंडेशन आई है ? यदि आई है तो कब आई है—यह मैं जानना चाहता हूं ?

MR. CHAIRMAN : Like Bills, recommendations do not lapse. His point is ruled out.

श्री शिवचन्द्र झा : हम लोगों के जो विधेयक या अमेण्डमेंन्ट्स होते हैं उनमें भी राष्ट्रपति की रिकमेंडेशन की जरूरत होती हैं लेकिन जब दूसरे सेशन में वे बिल या अमेंडमेन्ट्स लिये जाते हैं तो पहले सेशन की राष्ट्रपति की रिकमेंडेशन लैप्स हो जाती है। फिर से राष्ट्रपति की रिकमेंडेशन देनी पड़ती है। क्या यह कायदा मंत्रियों के ऊपर लागू नहीं होता है? क्या उनके मामले में पिछले सेशन की रिकमेंडेशन लैप्स नहीं होगी ?

MR. CHAIRMAN : I will make the position clear. If an amendment, to which a recommendation has come, lapses, then the recommendation also goes with it. In the case of a Bill, the position is different ; the recommendation remains valid.

श्री शिवचन्द्र झा : हम लोगों के बिलों में दो बार क्यों रिकमेंडेशन ली जाती है ? यह इनकन्सिस्टेंसी है।... (**व्यवधान**)

सभापति महोदय : श्री लोबो प्रभु ।

SHRI LOBO PRABHU (Udipi) : The statement of objects and reasons speaks of uniform application of various laws to the whole of India including Jammu and Kashmir. First we have to take up the question whether uniform application of these laws is possible ; then whether Kashmir is in any way uniform ; then whether these laws should be applied to Jammu and Kashmir.

We are aware of how labour laws are operating in this country. Almost no day passes without a strike in one place or another. Even at this moment, the Durgapur strike is paralysing not only Durgapur but the whole of industry in the country. We have to think whether we should make such pattern uniform, whether it could be made uniform, things differing in different parts of the country. In such circumstances, to think of one law for all parts of the country is not right.

Taking Kashmir, it is in a very different political and economic position compared to other States. It is known to everyone that Kashmir has no industries ; the State Government does not allow Indians to establish industries there. Industries there are mostly of the cottage type, mostly on family basis. This is a point to be considered, whether you want these laws to be applied with respect to development of a particular industry where the ordinary relationship between the employer and the employee does not exist.

I see my hon. friend demur when I say that Kashmir has no industry. It is up to him to point out what large-size industries there are which are not State enterprises. There are State enterprises, but as far as my knowledge goes, large-scale industries are almost nonexistent because we Indians are not allowed to establish industries there. What will be the result of introducing these laws in Kashmir ? One result will be that, where the industry is big enough, it would introduce an unnatural tension between the employers and employees. It is not known whether any disputes have so far arisen between the employers and employees in Kashmir. The Minister read out all the Acts he is going to apply. He might have more pertinently informed us what disputes have arisen in Kashmir to require this extension.

The second consequence will be to restrict the growth of Kashmir industries. They will avoid coming within the size of ten or twenty according to the different acts, because they will feel that the new law will be applied.

The third consequence, which is very important, is that the Kashmir industries which depend on the Indian market will suffer by the extra cost added by these laws. That is very important consideration whether, when Kashmir industries are not doing too well at present, you want to make the position worse. Government has to consider that carefully whether this is the opportune time for it.

The next question which is relevant is the motive for introducing this Bill at present. Is it a political one ? Is it that the Government wants to acquire a certain hold over Kashmir through intruducing these laws, as it has already got a hold of sorts on India's trade unions. Everyone will debrecate the use of trade unions for political purposes, but it is a fact of life

[Shri Lobo Prabhu]

here that our trade unions are vehicles of political propaganda, vehicles of political intrigues. Do you want the same thing to happen there, and has the Government any secrect motive in introducing this Bill at this stage to win a certain political advantage ? They may deny that there is any motive, but I have only to point out that every time a political party splits, the union splits ; every time a new political party like the DMK or the Swatantra Party comes into existence, a union of that designation comes into existence. Do you want this to happen in Kashmir where parties are by no means very will established ? It is a very serious consideration.

What I am proposing is not a complete opposition of this Bill, but something very much less, namely that only certain Acts should be applied. I am coming to the Acts. I have no objection at all to the Workmen's Compensation Act. It should have been applied a long time back because workmen have to be compensated. I am not opposed to the Children (Pledging of Labour) Act. It is certainly a good Act. We cannot afford to have our children employed and destroyed by the petty industrialists. I have also no objection to the Payment of Wages Act, Employees' Liability Act and the Employment of Children Act. I am not quite sure about the Weekly Holidays Act because I think that our industry is having holidays all the year round. There are too many holidays.

SHRI S. M. BANERJEE (Kanpur) : What about the Maternity Benefit Act ?

SHRI LOBO PRABHU : Certainly, since we are not all committed to family planning. Then, the Coal Mines Labour Welfare Fund Act—there is no coalmine in Kashmir as far as I am aware. Then, the Minimum Wages Act. Then, the Employees State Insurance Act. I do not know whether that Act has been a conspicuous success here, there is a certain amount of preferential treatment to only one class of workmen ; it has also been abused to some extent in order to give them certain privileges. I would not object to that because after all the health of the workman, even though he is a small section of the whole working force is quite important. The Working Journalists Act—I do not know how many journalists there are in Kashmir ; let them have the Act. Then, the Employment Exchanges Act.

So my opposition is a limited one—to two Acts, the Industrial Disputes Act and the Trade Unions Act. One strong reason, why I do not wish these Acts to be applied to Kashmir now is that there is so much difference of opinion in this country about these two Acts. We had a National Labour Commission which had given 324 recommendations in a volume of 1431 pages of which, to my knowledge, not one has been examined or accepted by the Government. It indicates that a very large section of public opinion, as represented in that body of employers and employees and independent scientists is completely confused as to what should be done for labour and what should be done for industrial disputes and the trade unions. If so, do you want to extend this confused labour position to Kashmir ? Would you not wait till the Government passes this Act saying whether there should be multiplicity of unions, whether there should be ballotting in these unions, whether there should be adjudication or arbitration, and how the membership of the union should be decided and so on. These are very vital issues. It is no good passing the confusion in this part to another. Until the Government pass orders on the Labour Commission's report, they should not go further.

In respect of the Industrial Disputes Act, we are all aware what the cost of the strike is ; or we should be aware. We must realise that a strike is not paid only by the employer ; a strike is paid by the consumer. Whatever disturbance there is in the regular work of a factory, whatever cost is involved is not cut from profits but is added to the prices ; it is the common people of India who are paying for strikes. In that condition in the private sector would you like to have strikes ? Should you have this rather out-dated Victorial procedure for settling differences of opinion ? In the public sector a strike involves the taxprayer. The losses which we are incurring in all our public sector enter-prises—I am not referring to Durgapur or Bhilai—there are 101 or more, the Indian Airlines, the Air India, etc.—all those losses are being paid by

the tax payer for a small section. I should like this House to consider whether strike is a proper weapon for deciding these disputes, whether we cannot find some other way, a labour court or an industrial relations commission, to decide on strikes and not to allow the country and the consumers and the tax payers to pay for a difference of opinion which can be settled by a proper court. I am not against the employee getting a fair wage ; I am only against the manner by which this is being determined. This is a victorian method and with our experience we should now examine whether we should not give it up. In this connection, as far as the public enterprises are concerned, I should like the Minister and our good friends there who are so fond of communist ideals and ideas to examine the communist trade unions. There are no strikes in Russia. In Yugoslavia, if there is a strike, it is only for a few hours. Why don't we have that system here ?

15 hrs.

SHRI S. M. BANERJEE : There is socialism.

SHRI LOBO PRABHU : I am speaking of the public sector enterprises. There is no Swatantra party involved in that.

AN HON. MEMBER : There is.

SHRI LOBO PRABHU : I am glad to hear that, because I thought you were all against the Swatantra party. I did not know you are giving contracts to us. So, Sir, for public sector enterprises, I would recommend very strongly that in this country we should have the Russian model of trade unions, trade unions which advance the interests of the employees without sacrificing the interests of the people. Our good friends, if they are worth their salt, if they are good Communists, must fight with me to get the Russian type of trade unionism in this country.

SHRI INDER J. MALHOTRA (Jammu) : Mr. Chairman, Sir, at the very outset, I would like to say that my approach to this Bill would be entirely different from what Shri Lobo Prabhu has just stated. On the contrary, this is my complaint, namely, why the Central Government took so much time to come forward with this kind of legislation for the extension of all the Central labour laws to the State of Jammu and Kashmir. I would again take this opportunity to remind this House that this is not the first time that the Government come before this House with this kind of legislation. Practically in every session, for different kinds of legislation, Government comes before this House to get the permission for extension of various pieces of legislation already passed by this House to the State of Jammu and Kashmir.

As the hon. Minister himself has pointed out the significance of article 370 in the Indian Constitution, I would like the Government to make a fresh approach to this whole constitutional arrangement which is existing between the Union of India and the State of Jammu and Kashmir and come to a final, agreed constitutional arrangement so that the Government may not find any difficulty or the Constitution may not come in the way of the House that any legislation passed by this House would automatically be extended to the State of Jammu and Kashmir as it would be extended to other parts of the country.

As the Minister himself has pointed out, we are very happy that these Central laws are being extended, though it is very late as I pointed out earlier. We have been feeling great difficulties as far as the advancement of the labour movement in the State is concerned. One of the main reasons was, whatever the laws now existing and passed by the State Assembly were not sufficient enough for the healthy and rapid growth of labour movement in the State. That is why, as the Minister himself has pointed out, the extension of these laws would give an opportunity to the labour movement in the State to join the mainstream of the labour movement in other parts of the country. Whatever basic problem of labour that exists in other parts of the country, the various kind of labour—whether agricultural or industrial—the industries of Jammu and Kashmir also face the same difficulty and the same problems which are being faced in labour in other parts of the country.

[Shri Inder J. Malhotra]

I would like to touch some of the points which Shri Lobo Prabhu has raised. Probably Shri Lobo Prabhu is not aware that already the Birlas, Sahu Jain and Aminchand Pyarelal have extended their business to the State of Jammu and Kashmir.

SHRI LOBO PRABHU: There is a law against Indians there.

SHRI INDER J. MALHOTRA: I am telling you that already the Birlas have got the Chenab textile mills in the State of Jammu and Kashmir. Already, Aminchand Pyarelal in collaboration with the State of Jammu and Kashmir, has set up a ceramic factory, and already, Sahu Jains have got a plywood factory in the State of Jammu and Kashmir. All these three individuals are not regular State subjects of Jammu and Kashmir State. But the State Government gave them special permission to set up these industries and allot in their names the requisite land. Apart from that, they were given so many other facilities for the establishment of these industries. So, to just say that in the State of Jammu and Kashmir an Indian from other parts of India is not allowed to set up industries is entirely wrong. My complaint is that the Birlas, Sahu Jain and Aminchand Pyarelal reached the Jammu and Kashmir State before the labour which is working in these factories. Last year, we had a three month strike in Birla's factory. The dispute could not be solved because there was not sufficient legislation available in the State. By the extension of these laws, in future various labour disputes not only with this gentleman but with others also will be solved.

Mr. Lobo Prabhu said that there is some political motive behind it. If you look at it that way, certainly there is a political motive, because the Central Government wants to arm the labour there with all these legislative powers which are already existing in other parts of the country, so that there may be a progressive and healthier labour movement in Jammu and Kashmir. If you want to call this as political motive, personally I would have no objection.

With these words; I whole-heartedly support this Bill and say that the Central Government should not lose any more time in extending other legislations also to Jammu and Kashmir.

श्री हुकम चन्द कछवाय (उज्जैन) : मैं इस बिल का समर्थन करता हूं। मैं समझता हूं कि सरकार बहुत दिनों के बाद इस बिल को लाई है। इसको उसे बहुत पहले लागू करना चाहिये था और लाना चाहिये था। पता नहीं जम्मू काश्मीर के मजदूरों के प्रति हमारी सरकार की क्यों इस प्रकार की उपेक्षा की नीति रही है। जो भी हो, बहुत दिनों के बाद सरकार जो यह बिल लाई है, इसका मैं समर्थन करता हूं।

सभापति महोदय, उस क्षेत्र के अन्दर कोई विशेष कारखाना नहीं है। मैं चाहता हूं कि वहां भी कारखाने खुलें, सरकार भी कारखाने खोले ताकि वहां के लोगों को काम धंधा मिले, मजदूरी करने को मिले ताकि वहां जो बेकारी की समस्या है, वह भी हल हो। बहुत बड़ी तादाद में वहां लोगों को सहारा मिलना चाहिये, रोजी का साधन उपलब्ध होना चाहिये। सरकार इस क्षेत्र में वहां के मजदूरों की काफी मदद कर सकती है। साथ ही साथ मजदूरों के हितों की, उनके अधिकारों की रक्षा की व्यवस्था भी होनी चाहिये। जो ट्रेड यूनियन अधिकार हैं वे भी उनको प्राप्त होने चाहिये। वहां पर छोटे-छोटे उद्योग धंधे चलते हैं, हस्तकला के हों, कृषि के हों या पी डब्ल्यू डी के हों और उनमें जो मजदूर काम करते हैं, इन कानूनों के लागू होने के बाद यह बात निश्चित है कि इन कानूनों का उल्लंघन भी होगा और मजदूरों को लाभ नहीं मिलेगा। इस बात को आप भी मानेंगे। उस अवस्था में मजदूरों को विवश हो कर अदालतों की शरण लेनी पड़ेगी, हाई कोर्ट आदि में जाना पड़ेगा और वहां जा कर न्याय की मांग करनी पड़ेगी। वहां के मजदूर इतने जागृत नहीं हैं कि अपनी रक्षा स्वयं कर सकें। वे

कानूनों से इतने परिचित भी नहीं हैं। केन्द्रीय सरकार को उन्हें कानूनी सलाह देने की व्यवस्था भी करनी चाहिये। जब मामले कोर्ट में जाएं तो उनको कानूनी मदद भी मिलनी चाहिये और सब प्रकार की मदद उनको दी जानी चाहिये।

जितने बिल पास हुए हैं या भविष्य में होने वाले हैं और जो भारतीय संघ पर लागू होते हैं, उन सभी को वहां भी लागू किया जाना चाहिये और उन लोगों को भी उनका लाभ पहुंचाया जाना चाहिये। जितने भी श्रमिकों के हितों की रक्षा हेतु कानून हम पास करते हैं, उनका भी उसी तरह से वहां के मजदूरों को लाभ मिलना चाहिये जिस तरह से भारतीय संघ के अन्य मजदूरों को मिलता है। अगर ऐसा नहीं होता है तो इसकी जवाबदारी इस सरकार पर है।

छोटे-छोटे उद्योग धंधों में काम करने वाले जो लोग हैं, कृषि क्षेत्र में काम करने वाले जो लोग हैं, जो नावें चलाते हैं, खुदाई का काम करते हैं, उन सब को इन कानूनों का लाभ मिलना चाहिए। कुछ ऐसे मजदूर भी हैं जो सीधे सरकार से सम्बन्ध रखते हैं, पी डब्ल्यू डी के अन्दर काम करते हैं, सरकारी कर्मचारी हैं उनको भी इनका लाभ मिलना चाहिये। अध्यापक जो हैं, ट्रांसपोर्ट कर्मचारी हैं, तथा दूसरे कर्मचारी हैं उन्होंने मांग की है कि उनकी तनख्वाहें बढ़नी चाहिये और केन्द्र में जो लोगों को मिलता है वह उनको भी मिलना चाहिये लेकिन उनकी मांगें अभी तक मानी नहीं गई हैं। वहां लोग आन्दोलन कर नहीं पाते हैं, उनके हाथ बंधे हुए हैं। वे आन्दोलन करने में हमेशा असफल रहे हैं। वे इसमें सफल हों, इसको भी हमें देखना होगा। सरकार को उनको सहयोग देना चाहिये।

इस बिल का मैं समर्थन करता हूं। भविष्य में सभी बिल जो भारतीय संघ पर लागू होते हैं, जम्मू काश्मीर पर भी लागू होने चाहिये। लोगों को वहां उद्योग खोलने की अनुमति मिलनी चाहिये। धारा 370 जिसके कारण विकास के रास्ते में तरह-तरह की रुकावटें पैदा होती हैं, वह समाप्त होनी चाहिये। मैं इस बिल का समर्थन करता हूं।

श्री देवेन सेन (आसनसोल) : मैं इस बिल का समर्थन करता हूं। यह पहली मर्तबा है कि सरकार को इस तरह की बात करने की हिम्मत हुई है और वह कह पाई है कि यह बिल जम्मू काश्मीर पर लागू किया जायेगा। इसके लिए मैं उसकी सराहना करता हूं।

मैं एक लफ्ज की तरफ मंत्री महोदय का ध्यान दिलाना चाहता हूं। इसमें कहा गया है सरटेन सेंट्रल लेबर लाज। सरटेन शब्द को रखने से ऐसा लगता है कि जितने कानून यहां पर पास किए जाएंगे सब जम्मू काश्मीर पर लागू नहीं किये जाएंगे। उनमें से चुनाव होगा। ऐसा लगता है कि इस बारे में कांट-छांट की जायेगी। मैं चाहता हूं कि ऐसा न हो और न केवल वर्तमान कानून, बल्कि भविष्य में बनाये जाने वाले सभी कानून भी, जम्मू-काश्मीर में लागू किये जायें। हैदराबाद में लेबर की कनसल्टेटिव कमेटी में सरकार ने यह एलान किया कि कोलमाइन्ज में काम करने वाले श्रमिकों को ग्रेचुइटी दी जायेगी और उसके लिए हर एक टाउन में सेस बिठाया जायेगा। मैंने सुना है कि कैबिनेट ने वह प्रस्ताव पास कर दिया है और इस सम्बन्ध में एक बिल यहां आने वाला है। हम उस बिल का समर्थन करेंगे। वह बिल भी जम्मू-काश्मीर में लागू होना चाहिए। •

स्वतंत्र पार्टी के माननीय सदस्य का भाषण सुन कर मुझे आश्चर्य हुआ। वह चाहते हैं कि दिल्ली, बिहार, बंगाल और देश के दूसरे भागों के मजदूरों को जो हक प्राप्त हैं, वे

[श्री देवेन सेन]

जम्मू-काश्मीर के मजदूरों को न दिये जायें। इस हालत में जम्मू-काश्मीर इस देश में क्यों रहेगा ? स्वतंत्र पार्टी को अपना यह रूप बदलना चाहिए और इस बिल को पूरी तरह सपोर्ट करना चाहिए।

मैं फिर इस बिल का समर्थन करता हूं।

श्री शशि भूषण (खारगोन) : सभापति महोदय, यह बहुत अच्छा दिन है कि आज श्रम कानून के हाथ कुछ और लम्बे हो रहे हैं और अब जम्मू-काश्मीर के मजदूरों को भी इससे लाभ हो सकेगा। इस बिल को लाने के लिए मैं खास तौर से मंत्री महोदय, श्री आजाद, का बहुत शुक्रिया अदा करना चाहता हूं। सदन के सब माननीय सदस्य इस बिल का समर्थन कर रहे हैं।

लेकिन हम देखते हैं कि यह कानून हिन्दुस्तान में ही बहुत सी जगहों तक नहीं पहुंच पाता है। जैसे, जीमखाना क्लब आदि क्लब हैं, जहां लाखों रुपये का जुआ होता है और रंगीनी के साधन होते हैं। वहां हजारों कर्मचारी काम करते हैं, लेकिन उनके हितों की सुरक्षा की कोई व्यवस्था नहीं है। जिस दिन चाहे, किसी को निकाल दिया जा सकता है। इसी तरह अस्पतालों में हजारो कर्मचारी काम करते हैं। लेकिन यह कानून वहां तक नहीं पहुंच पाता है। जम्मू-काश्मीर तक इस कानून के पहुंचने पर हम लोग बहुत प्रसन्न हैं। इसी तरह देश में जीमखाना क्लब और इस प्रकार के जो अन्य रंगीन क्लब हैं—वे होने तो नहीं चाहिए, लेकिन हैं—, उनके कर्मचारियों को भी इस कानून से लाभ उठान का मौका मिलना चाहिए।

मैं फिर मंत्री महोदय का शुक्रिया अदा करते हुए इस बिल का स्वागत करता हूं।

SHRI RAJARAM (Salem) : Mr. Chairman, after 23 years of independence only new the labour laws are being extended to the State of Jammu and Kashmir. By this measure the Central Government has come forward to give some kind of benefits to the labour who are working in Jammu and Kashmir. As my friends have said, so far labour in Jammu and Kashmir were not recognized as Indian citizens. By this law they are recognized as Indian citizens and they will get all benefits which labour in other parts of India get. On behalf of the DMK Party, I welcome this labour legislation. In fact, I would say that more labour laws should be extended to Jammu and Kashmir.

It is a new State from the industrial point of view and many industries are coming up very well there. A large number of industrialists are going to Jammu and Kashmir to set up industries because there are no labour laws there. Unless the labour is protected by legislation people will exploit them. As it is, the people are ignored there and only the lion is roaring there. So, all the labour laws in force in India should be extended to Jammu and Kashmir. With these words, I support the Bill.

SHRI S. M. BANERJEE : Mr. Chairman, I congratulate the Minister for bringing forward this piece of legislation after 20 years. I am very happy that all those laws under which the workers in India are being benefited will also benefit workers in Jammu and Kashmir which is also a part of our country.

My hon. friend, Shri Lobo Prabhu, said that two Acts, the Trade Union Act, 1926, and the Industrial Disputes Act, 1947, should not be implemented in Jammu and Kashmir. He has a peculiar way of putting these things and he believes in saying something but not listening to the other point of view. Though he has gone, I would mention for his information the history behind the Trade Union Act, 1926.

I wish to remind this House of the sacrifices of those workers who laid down their lives to bring about that legislation and to get their unions registered. I shall be failing in my duty if I do not pay my homage to the late lamented N. M. Joshi who started the first trade union with the help of Comrade Dange and others in this country in Bombay. Even in the public sector in 1924 the Cordite Factory,

Aravanakadu, Union was formed which was recognised after this Act of 1926. It is tragic that even now in our country there are some people who do not want that unions should be registered and recognised.

Then, I do not know that is the cause of his opposition to the Industrial Disputes Act. If we really want to avert a strike, the Industrial Disputes Act is a must because once a matter is referred to arbitration under section 10 of the Industrial Disputes Act, the strike cannot take place. So, I oppose what he has said and I am happy that these two Acts are also going to be implemented in Jammu and Kashmir.

When I support this Bill I must bring to the notice of the hon. Minister that 4-5,000 civilian employees in defence, like the MES or Ordnance depot employees, in Jammu, Udhampur and Srinagar are having a trade union but it has not been registered on the ground that they are working side by side with the armed forces. But that is happening in every part of the country. In Assam and all those places which are supposed to be strategic, we have our union which is registered and recognised.

I took up this matter with the Chief Minister of Jammu and Kashmir but I am yet to see his reply on this point. Now that Udhampur, Jammu and Srinagar have been declared as peace stations and all the restrictions on the various movements have been withdrawn, why should this union not be registered? These workers should be given trade union rights. I hope, the hon. Minister will look into this.

I also support the contention of my hon. friend, Shri Shashi Bhushan, who mentioned that in this Bill the Gymkhana Club does not come in. Even to hospitals, whether in Jammu and Kashmir or anywhere else, after the Supreme Court's famous judgement, the Industrial Disputes Act is not applicable. We were assured by the Labour Minister, Shri Sanjivayya, in this House and even outside, and by Shri Azad that they would bring forward proper legislation to amend the Industrial Disputes Act to cover hospital employees and employees working in various clubs. Though the High Court judgment in the case of Madras and the Supreme Court judgment in the case of Safdarjang Hospital are standing in the way, I am sure, another legislation will be brought forward to amend the Industrial Disputes Act so that these employees are also covered.

I have nothing more to say. I would only request you to kindly see that the Acts are implemented properly and the civilian employees are allowed full trade union right. The hon. Member like Mr. Lobo Prabhu should not be afraid of strikes. Strikes do take place but after negotiations fail. If there is proper negotiation, if there is a provision of adjudication and of arbitration and, if there is a permanent negotiating machinery at every step, no strike can take place and the strike can be declared superfluous. But if there is an attempt to ban strikes, that will be resisted by the workers whether in Jammu and Kashmir or anywhere else.

I would congratulate the Jammu and Kashmir State Government employees for their struggle and who were arrested under the DIR, who remained behind the bar for months together and, specially, Comrade Sishu Pal, the leader of the movement who is out now. I must pay respects to them and I assure them, through this House, with the help of the Members of this House who are supporting the Bill that we shall support any labour movement which is legitimate, whether it is liked by the Government or not.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): Mr. Chairman, Sir, on behalf of my group, I also extend my hearty welcome to this Bill, extending certain Central labour laws to Jammu and Kashmir. It is good that this State is being brought on par with other States in the country.

As my hon. friend, Shri S. M. Banerjee, said just now, the Government need not be afraid of strikes. Strikes are a sign of life provided they do not grow violent, of course; the Government have got strength to put down any violence provided they use their power properly and promptly. My experience is that it is the management who generally provoke strikes by their negligence and by their omission to do whatever is necessary at the proper

[Shri Tenneti Viswanatham]

time. That is how strikes are generally caused. Our experience also is that ultimately the strikers gain what they want.

With regard to arbitration, the employers, generally, including the public sector are unwilling to refer all the matters in totality to arbitration. Once the Government and the employers agree upon these things, practically, many reasons for strikes go. The strike itself will not be such a hateful thing as some people imagine. In fact, if there is no strike, probably, the employers will never be vigilant.

With these words, I extend my hearty welcome to this Bill.

SHRI HIMATSINGKA (Godda): Mr. Chairman, Sir, I welcome the measure as it is intended to apply certain labour laws to Jammu and Kashmir State also.

I would like to invite the attention of the Government to new difficulties that have arisen in certain places, say, inter-union rivalries. There is no dispute between the labour and the management but there is inter-union rivalry that is causing a lot of difficulty. Murders and strikes are being caused on account of one union trying to gain supremacy over the other. Something has to be done to stop this kind of rivalry so that production is not hampered and the work goes on properly.

In fact, there was a legislation by West Bengal Government that only one union will be recognised. But unfortunately, what is happening is that when one union is recognised, another union is started by another rival party and, somehow or other, they make wild promises which the recognised union does not intend to agree to. They just try to create trouble with labour and, unfortunately, as the labour is not always very intelligent in the sense that they do not understand their own interests, they fall in their trap and the difficulties arise. Therefore, I feel, some steps should be taken so that people who have got nothing to do with labour and who are not in the labour movement and are outsiders are not in a position to create difficulties with labour and by labour. Therefore, I feel that some steps should be taken so that unnecessary hampering of production does not take place and is not possible on account of interference by persons who have no interest in labour welfare.

श्री तुलशीदास जाधव (बारामती): चेयरमैन साहब, सबसे पहले मैं सेन्ट्रल गवर्नमेंट को धन्यवाद देना चाहता हूं। बार-बार यहां पर यह चर्चा होती है कि जितने भी कानून बनाये जाते हैं, उनको जम्मू और काश्मीर पर लागू नहीं किया जाता है। हमारे जो आम वर्कर्स हैं, वे सब जगहों पर हैं, चाहे जम्मू कश्मीर हो या दूसरे प्रान्त हों। इस लिये जो फायदा दूसरे प्रान्तों के वर्कर्स को मिलता है, वह जम्मू काश्मीर के वर्कर्स को भी मिलना चाहिये—यह डिमाण्ड बहुत दिनों से चली आ रही थी। अब इस बिल में प्रावीजन किया गया है कि वर्कर्स कम्पेन्सेशन एक्ट, ट्रेड यूनियन्ज एक्ट, पेमेन्ट आफ वेजेज एक्ट—ये सब कानून जम्मू-काश्मीर में भी लागू हो जाएंगे। इसके लिये मैं दोबारा सरकार को धन्यवाद देना चाहता हूं।

लेकिन इस मौके पर एक बात कहना चाहता हूं—इन कानूनों को दूसरे प्रान्तों में लागू करने से हमको जो अनुभव हुआ है, उनको ख्याल में रख कर इन कानूनों को जम्मू काश्मीर में इम्पलीमेंट करना चाहिये। ऐसी बात नहीं होनी चाहिये कि इस वक्त तो इनको लागू कर दो, मजदूरों की जो दिक्कतें हैं, जो कुछ उनके लिये करना है, उसको बाद में देख लेंगे। ऐसी बात दिल में नहीं होनी चाहिये। हमारे मजदूरों को इन कानूनों के बारे में कोई जानकारी नहीं होती है, इनसे क्या फायदे मिल सकते हैं, इसके बारे में उनको मालूमात होनी चाहिये। इस लिये इसको इम्पलीमेंट करते वक्त वहां सरकार की तरफ से जो अफसर बनेंगे, लेबर आफिसर या दूसरे अफसर, उन्हें इन लोगों को इसके बारे में बतलाना होगा। हो सकता है कि बहुत सी जगहों पर डर के मारे लोग यूनियन ही न बनाएं, इसका फायदा ही न उठाएं, इस लिये उनकी कोई

ट्रेनिंग क्लास लेकर उनको इसके बारे में बतलाना चाहिये । इस लिये इन सब बातों को ख्याल में रख कर इन कानूनों को वहां पर इम्पलोमेंट करने की कोशिश की जानी चाहिये।

श्री कमलनयन बजाज (वर्धा) : सभापति जी, यह बिल जो काश्मीर के लिये लागू किया जा रहा है, मैं इसका हृदय से स्वागत करता हूं । लेकिन मैं आपके द्वारा सरकार का ध्यान इस बात की तरफ खींचना चाहता हूं कि अभी भी ऐसे बहुत से कानून हैं, जिनको काश्मीर के लिये लागू नहीं किया गया है। हम यहां बहुत से बिल पास करते हैं, लेकिन काश्मीर को उनसे अलग रखा जाता है। जब काश्मीर सब तरह से भारत का एक अंग है, तो जो कानून भारत में पूरी तरह से लागू हो रहे हैं, उनको धीरे-धीरे काश्मीर में भी लागू किया जाना चाहिए। इसमें देर करना न काश्मीर के हित में है और न देश के हित में है। मैं उनके दृष्टांत यहां पर देकर सदन का समय नहीं लेना चाहता हूं, लेकिन जैसा अभी श्री प्रभू दयाल जी ने कहा कि कर्मचारी यूनियन्ज पर राजनीतिक दलों का आज जो असर है और उसके कारण मजदूरों और मैनेजमेंट के बीच में जो कठिनाई आती है, एक प्रकार का जो विरोधाभास सा खड़ा हो जाता है, वह हमारे देश के उत्पादन के लिये और मजदूरों के हित के लिये भी उचित नहीं है। एक जमाना था जब कि मजदूर अपने हकों को पूरी तरह नहीं समझ सकता था तो उनको सलाह देने के लिये, उनका नेतृत्व करने के लिये राजनैतिक दल, या जो लोग कर्मचारी नहीं थे, उनको भी बाहर से उनका नेतृत्व करने का हम मौका देते थे। लेकिन अब मजदूर लोग जो काम करने वाले हैं, अपने हकों को इतना जान गए हैं और इसके लिये ऐसा भी सरकार को कानून लाना चाहिये कि जिसकी वजह से राजनैतिक असर मैनेजमेंट के अन्दर में न आए जिससे कि मजदूरों को भी काफी नुकसान सहन करना पड़े और हमारा उत्पादन भी घटे और आपस का जो सम्बन्ध अच्छा रह सकता है वह मैनेजमेंट और मजदूरों में बिगड़े । अभी बम्बई में एक डेढ़ महीना पहले की बात है, बाहर के इस तरह के असर की वजह से मजदूरों ने वैकानूनी मांगों को लेकर आक्रमण करके मारपीट की और मैनेजर को मारा जो कि मर गया, यह केरोना शू कम्पनी का मामला है जो कि मेरे ध्यान में लाया गया। वह फैक्ट्री बन्द पड़ी है और भी तीन चार आदमी अस्पतालों में पड़े हैं। उनकी क्या हालत है मैं नहीं जानता । यह तो बम्बई का हाल है और कलकत्त में तो बहुत कुछ हो रहा है । तो यह सारी बातें जो हो रही हैं इन पर ध्यान रख कर देश का उत्पादन किस तरह से बढ़ सके, मजदूरों की हालत भी कैसे अच्छी रह सके, इन सारी बातों पर विचार करके हमें मजदूरों के लेबर लाज वगैरह में कुछ सुधार करना चाहिये अन्यथा इसमें मजदूर का भी नुकसान होगा । देश का उत्पादन भी घटेगा और हमारे औद्योगीकरण का भी नुकसान होगा। इसकी चेतावनी मैं सरकार को देना चाहता हूं और मैं चाहता हूं कि वह इस पर ध्यान दें।

SHRI BHAGWAT JHA AZAD: It is but natural that all sections of the House have given wide support to this Bill. These nineteen laws that we propose to extend to the State of Jammu and Kashmir are such that in certain cases they will confer more benefits than what labour will be getting in Jammu and Kashmir under their own labour laws.

In the second type of these laws, where there are no benefits, like for instance, maternity benefits, they will now be getting such benefits.

Thirdly, and the most important aspect of it is this, that we are bringing a part of our own country in the field of industrial relations and industry, more closer to us, resulting in better integration.

[Shri Bhagwat Jha Azad]

Excepting Mr. Lobo Prabhu, all the hon. Members who have spoken have given us their full-throated and unconditional support.

It was difficult to follow the logic of Mr. Labo Prabhu...

SHRI S. M. BANERJEE : No body could follow.

SHRI BHAGWAT JHA AZAD : At one stage he opposed it in a way, saying, why is there any necessity for it ? The other Hon. Members have replied to his point. It is for better benefits, for higher benefits and for integration, as we all see, in spite of provision of Article 370, we are gradually extending the field of cooperation and integration with the State of Jammu and Kashmir. Therefore, to say, why should it be there, does not hold any water.

He raised his objections to the Industrial Disputes Act and Trade Unions Act. For his information I would say, these two Acts are already there in the State of Jammu and Kashmir. Now, because this is in the Concurrent List, the State Government have agreed to extend them, we are extending them, to the State of Jammu and Kashmir. Now, he took this opportunity of discussing the entire labour policy and he asked: Why should we allow industrial disputes to go to Jammu and Kashmir ? Why should there be conflict there between employer and employee ? I must say, it is a perverse way of saying these things. These Acts are there to bring industrial peace, harmony and good relations between the different factors of production which produce wealth in the country.

Hon. Members have taken the opportunity to refer to certain other matters which are not actually within the bounds of this Bill. Shri S. M. Banerjee referred to the case of the civilian employees in defence who have not been given the right to trade unionism or whose unions have not been registered. I cannot say why the employing Ministry has not been able to recognise them. All that we do is that when the unions are registered under the Code of Discipline; we verify the membership and recommend to the employing Ministry or Department or the employer to give recognition to a union which is supposed to be the representative union there.

SHRI S. M. BANERJEE : My submission was only this, that even registration is not allowed in the case of Jammu and Kashmir. They have not even been allowed to register. That is my point. Recognition is a separate thing.

SHRI BHAGWAT JHA AZAD : Strictly, I cannot reply to this ; neither does it fall within my purview nor can I reply to this question. Any seven persons have got the right to form an association and register. I do not know why even registration has not been allowed in Jammu and Kashmir. I can understand about recognition not being given, but I cannot say of hand what the position is. Since the hon. Member has referred to this, I would request him to get in touch more with the employing Ministry, whose job it is, and if I can be of any help, certainly I shall stand by him.

Shri Deven Sen had referred to the gratuity Bill. One question which has been asked by hon. Members is why all the Acts passed in this House are not straightway applied to the State of Jammu and Kashmir. As is known to you and to the House, in such cases, under the constitutional provision, we have to ask for the consent of the State Government. I must say that they are themselves now coming forward and saying that the Acts should be extended to that State ; in spite of the provision under which we have to seek their consent, the consent is coming forthwith and we are trying more and more to apply the laws to the State of Jammu and Kashmir, and I hope that in future, it would be possible for us to take their consent before hand and apply the laws.

I am grateful once again to the hon. Members for their full support to this Bill.

SHRI S. M. BANERJEE : On a point of clarification. Some orders have been issued by the Defence Ministry that before registration of any union whether in Jammu and Kashmir or anywhere else, the union has to secure a no-objection-certificate from the Defence

Ministry in that regard. This is something extraordinary. I have already taken this matter up with the Defence Ministry, and I want the Labour Ministry to come to our help, because this is something which is anti-labour.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the extention of certain Central labour laws to the State of Jammu and Kashmir, be taken into consideration."

The motion was adopted

MR. CHAIRMAN: We shall now take up the clauses.

Clause 2—(*Extension and amendment of certain labour laws)*

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 1, line 8, *after* 'schemes' *insert* "whatsoever". (5)

इस विधेयक का स्वागत किया गया है और मैं भी स्वागत करता हूं । लेकिन मंत्री महोदय का जवाब साफ नहीं आया । इतने दिनों तक क्यों नहीं इन कानूनों को लागू किया? इतने दिनों तक काश्मीर को क्यों एक अलग हिस्सा दिमाग में रखा इंडस्ट्रियल रिलेशन के दृष्टिकोण से और इसीलिए मेरा संशोधन दूसरे क्लाज में है ।

"The Acts mentioned in the Schedule and all rules, orders, regulations and schemes made thereunder by the Central Government are hereby extended to, and shall be in force in, the State of Jammu and Kashmir".

मेरा कहना यह है कि वैसे तो और भी रूल्स कायदे और रेगुलेशंस वगैरह होंगे । लेकिन इस कानून के मुताल्लिक यह जो इंडस्ट्रियल लेबर लाज के कानून एक्सटेंड किये जाएंगे इन सबके मुताल्लिक इसी प्रकार हो सकता है कि डीटेल्स में कुछ बातें लागू न हों या इग्नोर कर दिया जाये कि कश्मीर में इनकी इम्पार्टेन्स नहीं है । इसमें उसी तरह से कश्मीर को नजरन्दाज किया जायेगा जैसे कि अब तक होता रहा है । इस लिये मैं चाहूंगा कि इस विधेयक की जो स्पिरिट है उसको सही मायनों में कार्यान्वित करने के लिये मंत्री महोदय मेरे संशोधन को स्वीकार करके शब्द ह्वाटसोएवर को जोड़ दें । इसमें किसी तरह का कोई खर्चा भी नहीं पड़ेगा ।

श्री भागवत झा आजाद : सभापति महोदय, माननीय सदस्य ने अपने संशोधन को पेश करते हुए जिस भावना का इजहार किया है, मैं उसका समर्थन करता हूं कि सारी ऐसी योजनाएं, स्कीम्स जम्मू कश्मीर राज्य में लागू की जाएं । जो हमने कहा है उसका अर्थ है कि सारी स्कीम्स लागू की जाएंगी । लेकिन इसमें ह्वाटसोएवर कहने से कठिनाई पड़ेगी । माननीय सदस्य की जो भावना है वह वर्तमान रूप में ही अधिक पूरी होती है जाय इसमें ह्वाटसोएवर लगा देने से । यह संशोधन मान लेने से माननीय सदस्य की भावना की ही पूर्ति नहीं हो पायेगी । ऐसी दशा में मैं इस संशोधन को स्वीकार करने में असमर्थ हूं ।

MR. CHAIRMAN: Is he pressing his amendment?

SHRI SHIVA CHANDRA JHA: No.

Amendment No. 5 was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That clause 2 stand part of the Bill".

The motion was adopted

Clause 2 was added to the Bill

Clauses 3-6 were added to the Bill.

The Schedule

Amendment made:

Page 5, line 13,—*for* "1969" *substitute* "1970" (3)

(Shri Bhagwat Jha Azad)

MR. CHAIRMAN: The question is:

"That the Schedule, as amended, stand part of the Bill".

The motion was adopted

The Schedule, as amended, was added to the Bill

Clause 1—(*Short title and commencement*)

Amendment made:

Page 1, line 4,—*for* "1969" *substitute* "1970" (2)

(Shri Bhagwat Jha Azad)

SHRI SHIV CHANDRA JHA: I beg to move:

Page 1, lines 5 and 6,—*for* "on such date as the Central Government may, by notification in the Official Gazette, appoint" *substitute*—"at once". (4)

श्री शिवचन्द झा : सभापति महोदय, यह सब जो कश्मीर में लागू होगा, इसमें जो आफिशियल गजेट वगैरह की बात है, वह सब ताक में चला जायेगा। इस लिये मेरा संशोधन है कि इस सबको हटाकर उसकी जगह पर शब्द "एटवन्स" रख दिया जाये। यदि हकीकत में सरकार चाहती है कि इस कानून को लागू किया जाये तो अभी यह जो बात रखी है कि आफिशियल गजट में प्रकाशित होगा और कितनी-कितनी मियाद के बाद कब-कब होगा, उसको हटाकर शब्द "एटवन्स" जोड़ दिया जाये।

श्री भागवत झा आजाद : सभापति महोदय माननीय सदस्य की आशंका यह है कि यह बिल जब कानून का रूप ले लेगा तो सरकार सम्भवतः उसको लागू करने में देर करेगी। इसीलिये वे चाहते हैं कि इसमें शब्द एटवन्स लिख दिया जाये। मैं यह निवेदन करूंगा कि जब यह बिल पास हो जायेगा तो कानून के रूप में परिवर्तन होने के बाद में प्रशासकीय कठिनाइयां सामने आती हैं जिनको सुलझाने के बाद ही यह कानून जम्मू कश्मीर में लागू होगा। इस कठिनाई की वजह से हम इसमें शब्द एटवन्स नहीं कर सकते हैं। लेकिन जहां तक उनकी भावना का सम्बन्ध है, हम उसका आदर करते हैं कि बिल पास होने के बाद जल्दी से जल्दी उसको वहां पर लागू किया जाये और ऐसा हम करेंगे। परन्तु इस कठिनाई को ध्यान में रखते हुये हम इस संशोधन को स्वीकार करने में असमर्थ हैं।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : झा साहब ने संशोधन रखा कि तुरन्त लागू होना चाहिये उसका मंत्री जी ने जवाब दिया है लेकिन बिल में जो एक्स्प्लेनेशन दिया हुआ है कि सेन्ट्रल गवर्नमेंट जब उचित समझे, जिस दिन उचित समझे तब नोटिफिकेशन करेगी। इसलिये मंत्री जी ने जो एक्स्प्लेनेशन दिया है कि कुछ प्रशासकीय कठिनाइयां आती हैं और उनके बाद वह लागू करेंगे—ऐसी बात नहीं है। आप छिपाना चाहते हैं, आप में साहस नहीं है लागू करने का।

SHRI B. P. Mandal (Madhepura): I support the amendment of my hon. friend Shri Shiv Cnandra Jha. The reason is that up till now there was no plausible reason whatsoever why this Government did not extend all these Acts to Jammu and Kashmir. So, I am afraid that in future also Government may, on one pretext or other, go on extending the date for applying this Act to the State of Jammu and Kashmir. Therefore, I think it will be better if the words "at once" are added. I fully support my hon. friend Shri Jha.

MR. CHAIRMAN: The question is:

Page 1, lines 5 and 6,—

for "on such date as the Central Government may, by notification in the Official Gazette, appoint"

substitute—

"at once" (4)

The Lok Sabha divided:

[*Division No. 1*]

AYES

Bhagaban Das, Shri
Esthose, Shri P. P.
Gounder, Shri Muthu
Jha, Shri Shiva Chandra
Kapoor, Shri Lakhan Lal
Madhok, Shri Bal Raj
Mandal, Shri B. P.
Mohammad Ismail, Shri
Patil, Shri N. R.
Ramani, Shri K.
Sen, Shri Deven
Sharma, Shri Beni Shanker
Shastri, Shri Ramavtar
Viswambharan, Shri P.

NOES

Ahirwar, Shri Nathu Ram
Ahmad, Shri F. A.
Anjanappa, Shri B.
Awadesh Chandra Singh, Shri
Azad Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Basu, Dr. Maitreyee
Basumatari, Shri
Baswant, Shri
Besra, Shri S. C.
Bhagat, Shri B. R.
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chaudhury, Shri Nitraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Dasappa, Shri Tulsidas
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dwivedi, Shri Nageshwar
Gandhi, Shrimati Indira
Gautam, Shri C. D.
Gavit, Shri Tukaram
Gupta, Shri Lakhan Lal
Heerji Bhai, Shri
Horo, Shri N. E.
Jadhav, Shri Tulshidas

[*15.52 hrs*]

Jadhav, Shri V. N.
Jamir, Shri S. C.
Jamna Lal, Shri
Kahandole, Shri Z. M.
Kamble, Shri
Kasture, Shri A. S.
Kavade, Shri B. R.
Khadilkar, Shri R. K.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Krishnan, Shri G. Y.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Master, Shri Bhola Nath
Masuriya Din, Shri
Misra, Shri S. N.
Mulla, Shri A. N.
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri P.
Patil, Shri Anantrao
Patil, Shri Deorao
Pradhani, Shri K.
Qureshi, Shri Mohd. Shaffi
Raghu Ramaiah, Shri
Ram, Shri T.
Ram Dhan, Shri
Ram Swarup, Shri
Ramji Ram, Shri
Rao, Shri K. Narayana
Reddy, Shri Ganga
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Samanta, Shri S. C.
Sankata Prasad, Dr.
Sayeed, Shri P. M.
Sen, Shri Dwaipayan
Shankaranand, Shri B.

Shashi Bhushan, Shri
Shastri, Shri Biswanarayan
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sher Singh, Shri
Shiv Chandrika Prasad, Shri
Shukla, Shri S. N.
Siddheshwar Prasad, Shri
Singh, Shri D. N.
Snatak, Shri Nar Deo
Sursingh, Shri
Swaran Singh Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Uikey, Shri M. G.
Vyas, Shri Ramesh Chandra

MR. CHAIRMAN : The result* of the division as indicated on the board is : *Ayes 14 ; Noes 103.*

One hon. Member who has not been allotted a seat yet says he is voting for the Noes ; so the Noes are 104.

The amendment is lost.

The motion was negatived

MR. CHAIRMAN : The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted

Clause 1, as amended, was added to the Bill

Enacting Formula

MR. CHAIRMAN : There is a Government amendment No. 1—to the Enacting Formula.

Amendment made :

Page 1, line 1,—

for "Twentieth" *substitute*—"Twenty-first" (1)

(*Shri Bhagwat Jha Azad*)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted

The Enacting Formula, as amended, was added to the Bill.

The title was added to the Bill.

SHRI BHAGWAT ZHA AZAD : I move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill, as amended, be passed."

श्री रामावतार शास्त्री (पटना): सभापति महोदय, मुझे केवल एक बात कहनी है। यह बिल पास किया गया। यह अच्छा ही हुआ कि जो कानून मजदूरोंके लिये बना हुआ है, उस का कार्यान्वय काश्मीर में भी होगा। लेकिन मैं आप की मार्फत एक निवेदन मंत्री महोदय से करना चाहता हूं कि जब यह कानून वहां लागू किया जा रहा है तब इसको ठीक से, दयानतदारी और ईमानदारी के साथ लागू किया जाना चाहिये। अब तक हमने देखा है कि हमारे देश के विभिन्न हिस्सों में मजदूरों के हक में बहुत से कानून बने हुये हैं, लेकिन उनका ठीक से पालन किसी भी सेक्टर में नहीं हुआ है चाहे वह सरकारी सेक्टर हो या गेर-सरकारी सेक्टर। मुझको यह अनुभव रेलवे मजदूरों के बीच में और दूसरे मजदूरों के बीच में काम करने के बाद हुआ है।

मैं आपके सामने एक उदाहरण पेश करना चाहता हूं। हमारे बिहार में पटना के नजदीक दीघाघाट में एक फ्लावर मिल है। वह छः सात सालों से चल रही है और उसके मालिक

*The following members also recorded their votes :

AYES : Sarvashri Satya Narain Singh, K. M. Abraham, Yajna Datt Sharma and Om Prakash Tyagi

NOES : Sarvashri A. C. George (who has not been allotted a seat yet), M. A. Khan. and, P. C. Adichan

कोई राजस्थान के सेठ हैं। मेरा यह कहना नहीं है कि उनको बिहार में व्यापार करने के लिए नहीं आना चाहिये। वह यहां आये यह अच्छी बात है, लेकिन मेरा कहना यह है कि वह बिल्कुल भिखारी बन कर, लोटा डोरी लेकर बिहार गये थे और आज करोड़ों के मालिक हैं, फिर भी मजदूरों के हित के कोई कानून वह अपने यहां लागू नहीं करते हैं। आप कह सकते हैं कि यह बिहार सरकार का मामला है। जरूर यह बिहार सरकार का मामला है, लेकिन इसकी ओर आप का भी ध्यान जाना चाहिये।

इस तरीके से हरियाणा का एक मजदूर कल मेरे पास आया। वह वहां की किसी रबर फैक्टरी में काम करता है। उसको 65 रुपया तनख्वाह मिलती है। मैंने जिस सेठ का नाम पहले बतलाया, वह राजस्थान से मजदूर ले जाता है और उनकी तनख्वाह छः महीने में 100 से 300 रु० कर देता है, लेकिन जो बिहार के ही रहने वाले मजदूर होते हैं उनकी वह 100 रु० भी देना पसन्द नहीं करता। मिनिमम वेजेज ऐक्ट बना हुआ है, लेकिन उस को ठीक से लागू नहीं किया जाता। इस तरीके से मजदूरों का शोषण हुआ करता है। सरकारी कारखानों में दूसरे तरीके से शोषण होता है और प्राइवेट सेक्टर में मालिक मनमाने ढंग से काम करते हैं और मजदूरों को उचित मजदूरी नहीं देते। यहां तक को उनको छुट्टियां भी नहीं देते। आपको सुनकर ताज्जुब होगा कि उन लोगों को स्वतन्त्रता दिवस की भी छुट्टी नहीं मिलती, गणतन्त्र दिवस की भी छुट्टी नहीं मिलती, हालांकि इनके लिये कानून बना हुआ है।

मैं कहना चाहता हूं कि कम से कम जम्मू काश्मीर में, जिस को हम अपने देश का अंग मानते हैं, इस कानून को सही तरीके से लागू किया जाना चाहिये। और जगह भी लागू किया जाना चाहिये, लेकिन जम्मू काश्मीर में जब आप इसको अब लागू करने जा रहे हैं तब आप को देखना चाहिये की इस को लागू करने वाले जो श्रम विभाग के लोग हैं वह इस को ठीक से लागू करें ताकि इसका ज्यादा से ज्यादा लाभ वहां के लोगों को हो सके। नहीं तो यह कानून केवल कानून रह जायगा और मजदूर मालिकों के पंजे के नीचे दबे रहेंगे और उनके शोषण से कराहते रहेंगे। अगर आप सचमुच समाजवादी समाज की तरफ जाना चाहते हैं—अगर नहीं जाना चाहते हैं तब तो मुझको कुछ नहीं कहना है, लेकिन अगर जाना चाहते हैं—जो इसको ठीक से लागू किया जाना चाहिये ताकि इसका फायदा मजदूरों को मिल सके।

श्री बलराज मधोक (दक्षिण दिल्ली) : सभापति महोदय, मैं इस बात का स्वागत करता हूं कि यह कानून आज पास हो रहा है, लेकिन एक बात कहना चाहता हूं। आप देखिये कि इस सदन का कितना समय इस काम में लगता है कि इस कानून को काश्मीर में एक्स्टेंड किया जा रहा है, इसके लिये अमेंडमेंट लाने पड़ते हैं। जरा आप अन्दाजा लगाइये कि पिछले तीन वर्षों में इस सदन का कितना बहुमूल्य समय—शायद 50 घंटे—इस काम में लग चुके हैं। आप से मैंने कई बार कहा है कि जम्मू और काश्मीर भारत का अभिन्न अंग है। दो ही बातें हो सकती हैं, या तो यह भारत का अंग है या नहीं है, इसके बीच का कोई रास्ता नहीं है। इसलिये अब भी यहां कोई कानून पास होता है, और सारे देश पर लागू होता है तब **इप्सो फैक्टो** उसको काश्मीर पर भी लागू होना चाहिये। पहले तो आप जम्मू और काश्मीर को अपवाद करते हैं उसके बाद फिर अमेंडमेंट लाते हैं। ऐसा करने से शेष भारत में रहने वाली जनता के मन में जो भाव पैदा होता है उसकी बात आप जाने दीजिये। जम्मू काश्मीर

[श्री बलराज मधोक]

की जनता के मन में यह भाव पैदा होता है कि जम्मू काश्मीर भारत का अंग नहीं है। चह्वाण साहब यहां बैठे हुए हैं, दूसरे मंत्रीगण बैठे हुए हैं। वह काश्मीर के मामले में मैं समझता हूं कुछ भी नहीं जानते हैं। वहां के लोगों की जो साइकौलोजी है उसका आपको जब आप उनसे बात करेंगे तो आपको पता लग जायेगा कि उनके मनमें क्या है। आप वहां गांवों में जाएं, लोग कहते हैं कि हमारा तो फैसला होना है और तर्क यह देते है कि आपका संविधान हम पर लागू नहीं होता है, कानून लागू नहीं होते हैं। यह जो तर्क है यह उनके दिल में घर कर गया है। बार-बार आप एमेंडिंग बिल लाते हैं। इसके बजाय आप एक बार निश्चित कर लें कि जम्मू काश्मीर भारत का अंग है या नहीं है, भारत का संविधान वहां पर लागू होता या नहीं होता हैं। दो ही बातें हो सकती हैं। है या नहीं है। अगर है तो जो भी कानून यह संसद बनाती है और जिसको बनाने का अधिकार इसको है और जो सारे देश पर लागू होता है, वह जम्मू काश्मीर पर भी लागू होना चाहिये। इसका एक बार निर्णय हो जाना चाहिए। ऐसा नहीं होता है तो मैं चेतावनी देना चाहता हूं सरकार को। चह्वाण साहब कई बार कहते हैं कि मैं प्राफिट आफ ग्लूम हूं। इस तरह की और भी बातें वह कहते है। परन्तु मैंने मेघालय के बारे में पिछली बार कहा था कि अभी तो आप सब स्टेट दे रहे हैं लेकिन छः महीने के अन्दर अन्दर मांग आएगी कि हमें फुल स्टेट दो। मैं जानना चाहता हूं कि मांग आई या नहीं आई ?

16 hrs.

मैं चेतावनी देना चाहता हूं कि जम्मू काश्मीर के बारे में अगर आप लोगों की यही नीति रही जो अब है तो जम्मू काश्मीर आपके हाथ से निकल जाएगा। सीरियसली मैं यह चेतावनी देना चाहता हूं। जो हालात पैदा हो रहे हैं उन हालात से आप आखें मूंद लें, इससे काम नहीं चलेगा। बिल्ली को आते देख कर कबूतर आंखें बन्द कर लेता है परन्तु ''इसका यह मतलब नहीं कि बिल्ली नहीं आ रही। आपकी जम्मू काश्मीर के प्रति जो नीति है यह सरासर गलत नीति है। अगर वह देश का अंग है तो जो कानून बाकी देश पर लागू होते हैं, वे वहां भी इप्सोफैक्टो लागू होने चाहिए ताकि बार-बार इस प्रकार के एमेंडिंग बिल लाने की आवश्यकता न पड़े।

श्री लखन लाल कपूर (किशनगंज) : जो बिल पास होने जा रहा है इसका मैं स्वागत करता हूं। सरकार की यह नीति अब तक रही है कि जो कानून पास होते रहे हैं और अगर वे सरमायेदारों के खिलाफ जाते हैं तो सरकार उनको लागू करने में हिचकती रही है। मुझे भय है कि जम्मू काश्मीर के बारे में भी कहीं ऐसा ही न हो। भारत के अन्य प्रान्तों में बिड़ला साहब ने कारखाने खोले हैं। सैचुरेशन प्वाइन्ट पर वह पहुंच चुके हैं, इस वास्ते वे अब जम्मू काश्मीर में जा रहे हैं और वहां पर भी उद्योग खोलेंगे। वहां उद्योग खोलने के बाद दो चार साल तक इस तरह के कानूनों को कोल्ड स्टोरेज में रखे जाने के लिये वह मजबूर करेंगे और चाहेंगे कि इनको लागू न किया जाय और मजदूरों का जिस तरह शोषण होता रहा है उसी तरह से होता रहे। अगर आप ईमानदार है और ईमानदारी से कानून को लाए हैं तो इसको लागू करने में आपको देरी नहीं करनी चाहिये। हमारे मन में सन्देह है कि आप देरी करेंगे। इस सन्देह का निवारण होना चाहिये। इस सन्देह को दूर करने का उपाय यही है कि जैसे ही कानून पास हो, यथाशीघ्र इसको वहां लागू कर दिया जाये।

मधोक साहब ने एक बहुत अच्छी बात कही है। हम कहते हैं कि जम्मू काश्मीर भारत का अंग है। अगर अंग है तो जो साधारण कानून हैं, सामान्य कानून हैं, वे वहां भी लागू

होने चाहिए। जब आप अलग से एमेंडिंग बिल लाते हैं तो इससे सचमुच में दूसरी ही भावना पैदा होती है, भारत दुनिया तथा वहां के लोगों के मन में भी और इसका कोई अच्छा असर नहीं पड़ता है। जम्मू काश्मीर भारत का अभिन्न अंग है। भारत का संविधान अगर वहां लागू होता है तो कोई कारण नहीं है कि भारत में जो भी कानून लागू होता है वह वहां पर लागू न हो और दुबारा एमेंडिंग बिल लाने की आवश्यकता नहीं पड़नी चाहिए।

अन्त में मैं इतना ही कहना चाहता हूं कि इसको आप काश्मीर में कड़ाई के साथ एनफोर्स करें।

श्री शिवचन्द्र झा : जहां तक इस विधेयक का सम्बन्ध है मैं इसका स्वागत करता हूं। संशोधन पेश करते हुए जो बात रखी गई थी उसकी सफाई नहीं हो पाई। इस वास्ते मैं एक सवाल का जवाब चाहता हूं। काश्मीर का वह हिस्सा जो अभी तथाकथित आजाद काश्मीर कहलाता है और जो पाकिस्तान के कब्जे में है, क्या वह जम्मू काश्मीर का हिस्सा है या नहीं है, भारत का हिस्सा है या नहीं है और यदि है तो मैं जानना चाहता हूं कि यह विधेयक जो हम पास कर रहे हैं, क्या यह उस इलाके पर भी लागू होगा या नहीं होगा। क्या आप इसको उस इलाके पर भी जो पाकिस्तान के मातहत है, लागू करने की व्यवस्था करेंगे ? या नहीं करेंगे ? अगर आपने वहां भी इसको लागू करने की व्यवस्था की तो हकीकत में कहा जायेगा कि आप इसको कार्यान्वित करना चाहते हैं, वर्ना यह कागज पर ही रह जायगा।

16.03 hrs.

[MR. SPEAKER *in the Chair*]

यह सही है कि हर बार आप संशोधन लाकर जो कानून आपको जम्मू काश्मीर पर लागू करने होते हैं, उनको लागू करते हैं। मैं जानना चाहता हूं कि क्यों नहीं आप एलान कर देते हैं कि जितने कानून होंगे और जो सारे भारत पर लागू होंगे वे सब आपसे आप वहां भी लागू हो जाया करेंगे। अगर आप ऐसा नहीं करते हैं तो दिमाग में यह बात रह जाती है कि अभी भी शायद आप समझते हैं कि जम्मू काश्मीर हमारा हिस्सा नहीं है, आहिस्ता आहिस्ता उसमें आप इनफिल्ट्रेट करने की व्यवस्था करेंगे, घुसने की व्यवस्था करेंगे। यह बड़ी खराबी वाली बात है। पीसमील न करके थोड़ा थोड़ा लागू न करके आप एक ऐसा बिल लाएं ताकि जितने भी कानून वहां पास हों और जो बाकी हिन्दुस्तान पर लागू हों, वे अपने आप जम्मू काश्मीर पर भी लागू हों। ऐसा आपने किया तो बहुत अच्छा होगा।

एक सदस्य ने कहा है कि बिड़ला की कम्पनी यहां पर है। लोबो प्रभु जी चिन्तित थे कि बिड़ला की दुनिया वहां बसाई गई है या नहीं। जवाब आ गया कि वह वहां पहुंच गये हैं और काश्मीर में अपने उद्योग खोल चुके हैं, उनके द्वारा वहां शोषण भी शुरू कर दिया गया है। काश्मीर एक ऐसा इलाका है जो खूबसूरत भी है और साथ ही साथ प्रकृति ने उसको दौलत भी बहुत दी है। काश्मीर दुनिया के आकर्षण का एक केन्द्र है। बहुत हद तक वह आक्सफोर्ड और कैलिफोर्निया से मिलता जुलता है। वहां उद्योगों के बहुत मौके हैं। इस अवस्था में बिड़ला जी बहुत तेजी से वहां जाने की कोशिश करेंगे काश्मीर की जनता की दौलत का शोषण करने की कोशिश करेंगे। इस वास्ते भारतीय सरकार को खबरदार हो जाना चाहिए जो नये उद्योग प्राइवेट सैक्टर द्वारा वहां लगाये जायेंगे, पूंजीपतियों द्वारा जो निजी पूंजी वहां लगाई जाएगी, उसमें अभी से मैनेजमेंट में मजदूरों के पार्टिसिपेशन की व्यवस्था कर दी जानी चाहिए। जैसा भारत में करते हैं, वही हमें वहां करना होगा। उससे भी आगे बढ़कर आपको वहां के लिये काम करना होगा, इनिशिएटिव लेकर वहां क्वालिटेटिव चेंज लाना होगा। जब आप नये उद्योग खोलते हैं तो

[श्री शिवचन्द्र झा]

उनके मैनेजमेंट में उनका पार्टिसिपेशन हो, इसकी आपको अवश्य व्यवस्था करनी चाहिए। ऐसा आपने किया तो काश्मीर के वातावरण में यह जो विधेयक है यह ज्यादा मीनिंगफुल साबित होगा।

वहां पर वीवर्ज का बहुत शोषण हुआ है। यह पुरानी इतिहास की बात है। बुनकरों को अपनी तनख्वाह का या अपनी कमाई का दो तिहाई हिस्सा टैक्स के रूप में देना पड़ता था, कर के रूप में उनसे वह ले लिया जाता था। यह जो शोषण का सिलसिला है वह अभी भी जारी है। इस तरह की चीजों की तरफ आपका खास ध्यान जाना चाहिए।

आप इनिशिएटिव लें और एक कदम आगे बढ़ें और उनका पार्टिसिपेशन मैनेजमेंट में हो, इसकी व्यवस्था करें। साथ ही साथ काश्मीर का वह भाग जो पाकिस्तान के मातहत है, उस पर भी इसको आप लागू करें।

श्री भागवत झा आजाद : शास्त्री जी के इस विचार से मैं पूर्णतः सहमत हूं कि जो कानून पारित किये जाएं उनको दियानतदारी और ईमानदारी के साथ लागू किया जाए। कानून का उद्देश्य यह है कि जो मजदूर काम करते हैं विभिन्न पब्लिक अंडरटेकिंग्ज में उनकी सेवा की शर्तें, उनके अधिकार और जो सुविधायें उनको मिलनी चाहिएं, वे सुरक्षित की जाएं। साथ ही साथ उद्योगपति या एम्प्लायर्ज जो उनका शोषण करना चाहते हैं उससे उनकी रक्षा की जाए और उनको उनका शोषण न करने दिया जाए। शास्त्री जी ने इस काशन के साथ जो इस बिल का समर्थन किया है, उसका मैं स्वागत करता हूं।

श्री मघोक ने जो प्रश्न उठाया है, वह इस विधेयक की परिधि के बाहर है। यही प्रश्न श्री शिवचन्द्र झा ने भी उठाया है। संविधान की धारा 370 के अनुसार तत्काल इस तरह के विधेयकों को वहां लागू नहीं किया जा सकता है। इसके लिये वहां की सरकार से बातचीत करनी होती है, उसकी रजामन्दी प्राप्त करनी होती है। इस वास्ते समय समय पर इस तरह के कानून हम पास करते हैं और उनको वहां लागू करते हैं। यही देरी का कारण है। इसके बारे में श्री लखन लाल कपूर ने भी कहा है।

श्री शिवचन्द्र झा ने एक और प्रश्न किया हैं। उन्होंने पूछा है कि जो भाग तथाकथित आजाद काश्मीर का है और जो पाकिस्तान के अन्तर्गत है उस पर यह लागू होगा या नहीं। हम उस भाग को पाकिस्तान का अंग मानते ही नहीं है। वह हमारा अंग है, हमारे देश का अंग है। यह कानून वहां पर भी लागू होगा। इसमें कोई दो रायें नहीं हो सकती हैं।

माननीय सदस्यों ने इस विधेयक का स्वागत किया है। मैं समझता हूं कि वे इसको सर्वसम्मति से पास करेंगे।

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

16.11 hrs.

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY) : Mr. Speaker, Sir, I beg to move :

"That the Bill further to amend the Coal Mines (Conservation and Safety) Act, 1952, be taken into consideration."

The Government has been recovering excise duty at the rate of 75 paise per tonne for development of coking coal mines. Unfortuna-